

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

LOK SABHA

UNSTARRED QUESTION NO.2774

TO BE ANSWERED ON WEDNESDAY, THE 10TH JULY, 2019

Constitution of Anomalies

**2774. SHRI SANTOSH KUMAR:
SHRI VIJAY KUMAR DUBEY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) **the details of steps taken/to be taken to remove constitutional anomalies prevailing especially in J&K since the independence;**
- b) **whether the Government has any proposal to address the problem of one nation two Constitution concept in the country in near future;**
- c) **if so, details thereof, State-wise; and**
- d) **if not, the reasons therefor?**

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to(d): Though the Constitution of Jammu & Kashmir is in existence since 17th November 1956, the executive and legislative powers of the State are limited to matters other than those with respect to which Parliament has power to make laws for the State under the provisions of the Constitution of India.

Provisions of the Constitution of India are made applicable to the State of Jammu and Kashmir from time to time, based on consultation / concurrence of the State Government, as required.
